

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.201/TD/2018**

Subject : Application for surrender of inter-State trading licence of Reliance Energy Trading Company Ltd.

Date of hearing : 26.7.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : Reliance Energy Trading Company Limited

Parties present : Shri Hasan Murtaza, Advocate for the Petitioner

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed for surrender of inter-State trading licence granted to Reliance Energy Trading Company Limited. Learned counsel for Petitioner requested the Commission to relax the requirement of publishing the notice about surrender of licence and payment of licence fee for the period 2018-19.

2. After hearing the learned counsel, the Commission directed the Petitioner to comply with the following and submit confirmation in this regard on affidavit, by 15.8.2018:

(a) Pay licence fee for the year 2018-19 along with surcharge; and

(b) Publish notice of its application as per Regulation 14 (3) of the Trading Licence Regulations.

3. The Commission directed the staff to seek confirmation from IEX, PXIL, NLDC and RLDCs to the effect that the Petitioner has not defaulted in making any payment in connection with the transactions made by the Petitioner and no adverse information regarding the conduct and operation of the licensee has come to the notice;

4. The Petition shall be listed for hearing in due course, if required.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**